1	2	3	4	5	6	7
2010-11						
NB	4522.92	278.85	15447.07	10808.05	70.0	4.18
WB	5920.9	657.71	30160.8	19360.3	64.2	3.06
TOTAL	10443.8	936.56	45607.8	30168.4	66.4	3.46

## Connectivity of airlines for smaller cities and towns

### 958. SHRI B.S. GNANADESIKAN:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government is re-working capacity distribution norms for airlines to ensure better connectivity for smaller cities and towns especially in Tamil Nadu like Coimbatore, Trichy, Madurai; and
  - (b) if so, the details thereof and what are the steps taken by Government?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) To ensure air connectivity to smaller cities and towns, Government has laid down Route Dispersal Guidelines wherein it has been made mandatory for the airlines to deploy certain minimum percentage of ASKM deployed on Trunk Routes onto smaller cities and towns. There are no separate distribution norms specially for Tamil Nadu.

A Committee constituted under the Chairmanship of Shri Rohit Nandan has examined the present Route Dispersal Guidelines and suggested measures to ensure better connectivity for smaller cities and towns. The Committee has recommended revision of Route Dispersal Guidelines. The report of the Committee has been placed on the website of the Ministry inviting comments of stake holders. Comments received from various organizations are under examination.

### Fraud in flying schools

959. DR. JANARDHAN WAGMARE:

SHRI PRABHAT JHA:

SHRI N. BALAGANGA:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government is aware of large scale fraud by several flying schools across the country;
  - (b) if so, the details thereof;
- (c) whether the Directorate General of Civil Aviation (DGCA) has recently suspended some officials of his department who were having alleged nexus with the flying schools and had led to a loss of Rs. 190 crore to the national exchequer;

- if so, the facts and details thereof; (d)
- (e) the details of recommendations made by CVC in this regard; and
- (f) the steps taken by Government against the officials involved and to book the culprits?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (f) Based on the investigation report submitted by the Chief Vigilance Officer in the Directorate General of Civil Aviation (DGCA) regarding alleged irregularities in several flying schools, the CVC has directed this Ministry to fix responsibility of officials of DGCA and Airports Authority of India (AAI) in the matter. The observations of the CVC in the matter have been examined and it has been decided to:

- (i) suspend three officials of DGCA alleged to have been involved in preparation of the list of flying schools; and to initiate disciplinary proceedings against the three officials; and
- (ii) to request the CVC to let the matter be further investigated by this Ministry as two organisations i.e. the DGCA and the AAI are involved in the matter.

### Uniform tax rate on aviation turbine fuel

# 960. DR. T. N. SEEMA:

Will the Minister of CIVIL AVIATION be pleased to state:

- whether Government plans to formulate a uniform tax rate on Aviation Turbine Fuel for the whole country;
  - (b) if so, the details in this regard;
- whether Government plans to bring the Aviation Turbine Fuel prices in uniformity with the global prices; and
  - if not, the reasons therefor? (d)

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) On request of the Ministry to review the pricing of ATF and accord it to 'Declared Goods' status i.e. imposition of uniform tax rate of 4%, Ministry of Finance, in August 2009 informed that a view has been taken with the approval of the Hon'ble Finance Minister that it may not be expedient to bring ATF under the list of 'Delcared Goods'.

(c) and (d) on ATF pricing and other taxation issues on ATF, a Report has been submitted by the study group to Ministry of Civil Aviation which is under examination.